

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.201**  
IB-718(ND)/2021

**IN THE MATTER OF:**

M/s. Pawan Kumar Gupta

**Vs.**

M/s.ATS Housing Pvt Ltd.

.... APPLICANT/PETITIONER

....RESPONDENT

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 08.12.2021**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Counsel for the Financial Creditor is present. Counsel for the Corporate Debtor is not present. She has taken us through the present petition, it is observed that no affidavit in terms of Section 65B of the Indian Evidence Act, 1872 has been filed along with the petition. Counsel for the Financial Creditor submits that a copy of the present petition has been served on the Corporate Debtor by email only.

The Court Officer is directed to issue notice on the Corporate Debtor by all means and file proof of service along with affidavit. Counsel for the Financial Creditor is directed to file affidavit in terms of Section 65B of the Indian Evidence Act, 1872 in support of service by email within two weeks. Post this matter after two weeks.

List the matter be fixed on **10<sup>th</sup> January, 2022.**

—S—d—

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

—S—d—

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**